

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 3904/2021

(Arising out of impugned final judgment and order dated 26-07-2019 in CRLA No. 1880/2013 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

ARVIND KUMAR

Respondent(s)

(FOR ADMISSION and I.R. and IA No.54849/2021-CONDONATION OF DELAY IN FILING and IA No.54854/2021-EXEMPTION FROM FILING O.T.)

Date : 05-07-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Shashank Shekhar Singh, AOR

For Respondent(s) M.A. Chinnasamy, AOR
C. Rubavathi, Adv.
M. Veeraragavan, Adv.
Ch. Leela Sarveswar, Adv.
V. Senthil Kumar, Adv.
P. Rajaram, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)